

per cent result in family planning;

(b) whether the Kerala model is being introduced in other States to control population; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) Method-wise Family Planning targets are fixed for the States annually. During the year 1989-90, Kerala has achieved the targets in full in all the four family planning methods.

(b) and (c). Family Planning acceptance level depends on number of factors. While certain inputs are given to the States on uniform normative basis, States are encouraged to develop area specific strategies suiting to their local conditions.

DDA Plots to Members of Metropolitan Council and Municipal Corporation of Delhi

10068. SHRI NAKUL NAYAK: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether elected members of Metropolitan Council and Members of Municipal Corporation, Delhi were entitled for residential plots from Delhi Development Authority;

(b) if so, how many members have given the plots so far and how many cases are lying pending till date; and

(c) the reasons for not handing over the plots to the allottees?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Prior to 2.1.79, there was reserved quota of 2 1/2% for allotment of plots to the members of Metropolitan Council, Councillors of

Municipal Corporation of Delhi, and non official members Contonment Board and NDMC.

(b) and (c). 41 plots were given to various members under this quote and in 8 cases this was not done because of abolition of this quota w.e.f. 2.1.79.

Use of Additives in Processed Food

10069. SHRI EDUARDO FLEIRO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware of the higher activity caused in children due to use of various food additives in processed foods and if so details thereof?

(b) whether apart from promoting food additives CSIR, ICMR, ICAR Laboratories dealing with foods and nutritios have under taken studies on bad effects of additives;

(c) if so, the details thereof; and

(d) whether Government are aware of the excellent work done by Hyper-activity Association of South Australia on effect of additives in creating naughty, aggressive and clumsy children and if so, details thereof and the action taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) The different food additives permitted under PFA rules are and do not seem to produce hyper activity in children. No instance of hyper activity in children using processed food has come across in India.

(b) and (c). The leading R&D Institutions in the country do undertake studies on effect of additives as and when need arises.

(d) No such Report has come to the

notice of the government of India.

Sick Jute Industry

10070. SHRI CHITTA BASU: Will the Minister of TEXTILES be pleased to state:

(a) whether the sickness is fast spreading in the jute industry;

(b) if so, the reasons therefor; and

(c) the steps taken to contain the sickness in the industry?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). A large number of jute mills became sick during the last few years mainly due to imbalance and cost-price structure as a result of adverse trading conditions. While cost of production has been increasing rapidly on account of escalation in cost of raw material, power and direct inputs, sales realisation has not by and large matched rising cost account of sluggish demand. This is particularly due to shrinkage in demand both in the export and domestic markets for jute goods in the face of competition from synthetic substitutes.

(c) A statement on the same is given below.

STATEMENT

With a view to rejuvenating jute industry Government have initiated various measures from time to time which include:

- (1) Introduction of JMFS of Rs. 150 crores.
- (2) Creation of SJDF of Rs. 100 crores for implementation of various identified programmes in jute sector.

(3) Issue of reservation order for mandatory use of jute goods in certain specific sectors like food, graine, cement, fertilizers and sugar.

(4) Launching of IMA and EMA Schemes to provide subsidy on various diversified jute products for three years at the rate of 12%, 10% and 8% respectively on domestic sales and at the rate of 10% on exports.

(5) Permission for duty-free import of certain machinery of improved technology upto 31.12.90.

(6) Grant of CCS at the rate of 12% on export of almost all jute products to both manufacturers and merchant exporters.

(7) Procurement of jute bags for packing food-grains on a costplus pricing formula as district from market price.

(8) Sharing of entire losses by JMDC and STC on export of jute goods against global tenders for hessian and sacking at discounted prices.

(9) Exemption from payment of Excise Duty in respect of a number of diversified jute products as per Union Budget proposals for 1990-91 for encouraging product diversification by Jute Industry.

Delay in M.L.C. Reports

10071. SHRIMATI GEETA MUKHERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the time for preparing a Report taken in Delhi based civil hospitals as per Govern-